

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

I.A. No. **54** of 2026
(Arising out of O.A. No.70/2026/EZ)

In the matter of:

Sri Dillip Kumar Samantaray Applicant

Versus

JSW Utkal Steel Limited & Ors. Respondents

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Place: Kolkata

Date: 30.04.2026

Shreya Singh

Shreya Singh
Advocate for Respondent No.1
Khaitan & Co. LLP
Advocates
1B, Old Post Office Street
Kolkata-700 001

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

I.A. No. of 2026

(Arising out of O.A. No.70/2026/EZ)

In the matter of:

Sri Dillip Kumar Samantaray, aged about 36 years, S/o Lingaraj Samantaray, at present residing at C/o Parsuram Maharana, Plot No.3839/8, Malaya Vihar, G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha- 751025, M-9853632850, Emai: dillipsamantaray476@gmail.com.

..... Applicant

Versus

1. JSW Utkal Steel Limited, through its Director, Jatadhari Bhawan, Near NAC Girl's School, Madhuban, Paradip, Dist-Jagatsinghpur, Odisha – 754142;
Also at Project Office at Plot No.3, Forest Park, Bhubaneswar, Odisha 751009, Email: mm@jsw.in;
2. State of Odisha represented by Chief Secretary, Government of Odisha, Lokseva Bhawan, Bhubaneswar, Odisha 751001, email: csori@nic.in;
3. Principal Secretary, Department of Water Resources, Government of Odisha, Lokseva Bhawan, Bhubaneswar, Odisha-751001, email: wrsec.or@nic.in;



4. Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Odisha, Kharvel Bhawan, Bhubaneswar, Odisha-751001, email: fesec.or@nic.in;
5. Collector & District Magistrate, Jagatsinghpur, Collectorate Office, AT/PO/Dist-Jagatsinghpur, Odisha – 754103, email: dm-jagatsinghpur@nic.in;
6. Chairman, Central Ground Water Board, Bhujal Bhawan, NH-IV, Faridabad – 121001, email: chmn-cgwb@nic.in;
7. Regional Director, Central Ground Water Board, South Eastern Region, Bhujal Bhawan, Khandagiri Square, Bhubaneswar-751030, Odisha, email: rdser-cgwb@nic.in;
8. Member Secretary, State Pollution Control Board, A-118, Unit-VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin-751012, email: member.secy@ospcboard.org;
9. Member Secretary, State Environment Impact Assessment Authority (SEIAA), Odisha, At-5RF-2/1, Acharya Vihar, Unit-9, PIN-751002, email: seiaaorissa@gmail.com;
10. Secretary, Ministry of Environment, Forests & Climate Change, Govt. Of India, Indira Paryavaran Bhawan, Jorbagh, New Delhi-110003, email: secy-moef@nic.in.

..... Respondents



**An application for postponement of the next date of hearing and
for seeking additional time to file response**

The humble petition on behalf of the
Respondent no.1/Petitioner –

Most Respectfully Sheweth:

1. That the aforesaid original application under Section 14 read with Section 18(1) and (2) of the National Green Tribunal Act, 2010 (“said Application”) has been filed by the Applicant seeking the following reliefs:

- 1. Directing to constitute of a joint committee of District Collector, Jagatisinghpur, Competent Officials of CGWB, Delhi or South Eastern Regional office at Bhubaneswar, SPCB, Odisha and SEIAA, Odisha and other officers as Hon’ble Tribunal deems fit to inquiry and submit its reports before the Tribunal.*
- 2. Direct Collector-District Magistrate, Jagatisinghpur to take enforcement measures like cancellation of NOC, sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.*
- 3. Direct MoEF, Govt. of India to initiate process against the company for cancellation of the EC issued in favour of*

✕

the company as the industry violated specific condition of not to abstract ground water.

4. Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and willful dereliction of duties causing damage to environment.

5. Impose Fine and Environment Compensation upon the Company as there is irreparable loss to the environment and huge loss to ground water reserve in the area.

2. That on 7 April 2026 the said Application was taken up for hearing. Upon hearing the Applicant this Hon'ble Tribunal was pleased to admit the said Application and issue notice in the matter. Liberty was also given to the Respondents to file their responses to the Application within one month. The matter was next fixed for hearing on 26 May 2026.

A copy of the notice received by the Respondent No. 1 from the Hon'ble Tribunal is annexed hereto and marked as Annexure A1.

3. The Respondent No. 1 immediately started to collate documents and files in order to suitably respond to the said Application. However, as the files are located in different offices of the Respondent No.1 with different officials being in charge of the project, the Respondent No.1 will require additional time to collect the same, coordinate and discuss with its concerned officers and prepare its response to the averments and allegations raised in the application.

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4. The Respondent No. 1 has come to learn that the Hon'ble Calcutta High Court will be closed for its annual summer vacation between 23 May 2026 till 7 June 2026 and the Counsel and Senior Advocate engaged in the matter will be travelling during the said period and thus will not be available to attend the proceedings on 26 May 2026.
5. It is therefore humbly submitted that in view of unavailability of the Counsel and the fact that some additional time is required for filing the response, it is prayed before this Hon'ble Tribunal that the matter fixed on 26 May 2026 be adjourned and additional time may be granted to the Respondent No.1 to file its response.
6. That for the ends of justice, time be allowed as prayed for.

PRAYER

It is therefore prayed that this Hon'ble Tribunal may graciously be pleased to pass an order adjourning the hearing fixed on 26 May 2026 and allow additional time to the Respondent No.1 to file its response.

It is further prayed that this I.A. be listed on any early date subject to the convenience of the Hon'ble Tribunal and to pass any such other order or directions that this Hon'ble Tribunal may deem fit and proper.

And for this your petitioner as in duty bound shall ever pray.

KOLKATA

30.04.2026

Applicant Through

Shreya Singh
Advocate

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

I.A. No. of 2026

(Arising out of O.A. No.70/2026/EZ)

In the matter of:

Sri Dilip Kumar Samantary Applicant

Versus

JSW Utkal Steel Limited & Ors. Respondents

AFFIDAVIT

I, Mrutyunjaya Mahapatra, son of Late Janmejaya Mahapatra aged about 52 years, by faith Hindu, by occupation service and working for gain at Plot No.3, Forest Park, Bhubaneswar, Odisha 751009, do hereby solemnly affirm and state as follows:

1. I am the General Manager-Legal of the Respondent No.1/Petitioner and am well conversant with the facts and circumstances of the case and as such I am competent to make and affirm this affidavit.
2. The statements made in paragraph nos. 1 to 4 are true to my knowledge and rest are my humble submissions before this Hon'ble Tribunal.

Mrutyunjaya Mahapatra
DEPONENT

VERIFICATION

Verified on this 30th April day of 2026 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.

Identified by

B. Pradeep Nayak
Advocate

Mrutyunjaya Mahapatra
DEPONENT



Pradeep Kumar Nayak
30.4.26
PRADEEP KUMAR NAYAK
NOTARY, GOVT. OF ODISHA
BANPUR & BHUBANESWAR
DIST.-KHORDHA, ODISHA, INDIA
REGD. NO.- ON-08/2005

**Fw: Notice for compliance in O.A. No. 70/2026/EZ order passed by NGT-Kolkata**

1 message

Mrutyunjaya Mahapatra <mm@jsw.in>
To: Mrutyunjaya Mahapatra <mmadvocate@gmail.com>

Thu, Apr 30, 2026 at 12:06 PM

From: National Green Tribunal, Eastern Zone Bench, Kolkata <ngtjudicial-kolkata@gov.in>
Sent: Thursday, April 23, 2026 5:31 PM
To: Mrutyunjaya Mahapatra <mm@jsw.in>; Chief Odisha <csori@nic.in>; Water Orissa <wrsec@ori.nic.in>; Water Orissa <wrsec.or@nic.in>; Secretary-Env <fesec.or@nic.in>; dm-jagat <dm-jagat@nic.in>; Pradeep Kumar Agrawal <chmn-cgwb@nic.in>; Bikram Kumar Sahoo <rdser-cgwb@nic.in>; membersecretary <membersecretary@ospcboard.org>; seiaaodisha <seiaaodisha@gmail.com>; K S Pradeep <ms-seiaa-or@gov.in>; Mr Tanmay Kumar <secy-moef@nic.in>
Subject: Notice for compliance in O.A. No. 70/2026/EZ order passed by NGT-Kolkata

EXTERNAL EMAIL - This email was sent by a person from outside your organization. Exercise caution when clicking links, opening attachments or taking further action, before validating its authenticity.

You don't often get email from ngtjudicial-kolkata@gov.in. [Learn why this is important](#)

Sir/Madam,

I am directed to forward herewith a copy of Notice along with order dated 07.04.2026 passed by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in **O.A. No. 70/2026/EZ** tittle "**Dillip Kumar Samantray Vs. JSW Utkal Steel Limited and Ors**". You are required to comply with the said order and file a Compliance affidavit through e-filing.

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Regards/सादर


Judicial Section न्यायिक अनुभाग
National Green Tribunal / राष्ट्रीय हरित अधिकरण
Eastern Zone Bench / पूर्वी क्षेत्रीय न्यायपीठ,
New Town, Kolkata / न्यू टाउन, कोलकाता - 700161
Ph./संपर्क - 033-2324 0089
Email: ngtjudicial-kolkata@gov.in

3 attachments

Petition copy in OA 70-2026-EZ.pdf
10027K

Order in OA 70-2026-EZ.pdf
163K



 **Notice in OA 70-2026-EZ.pdf**
253K

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**
(Through Physical Hearing with Hybrid Mode)

Original Application No. 70/2026/EZ

**Dillip Kumar Samantray
Vs.
JSW Utkal Steel Limited and Ors.**

To,

JSW Utkal Steel Limited

through its Director,
Jatadhari Bhawan, Near NAC Girl's School,
Madhuban, Paradip, Dist. - Jagatsinghpur, Odisha - 754142,

Also at Project Office at Plot No. 3, Forest Park,
Bhubaneswar, Odisha-751009,
Email: mm@jsw.in

(Respondent No. 1)

State of Odisha

Through Chief Secretary, Government of Odisha,
Lokseva Bhawan, Bhubaneswar, Odisha-751001,
Email : csori@nic.in

(Respondent No. 2)

Principal Secretary,

Department of Water Resources, Government of Odisha,
Lokseva Bhawan, Bhubaneswar, Odisha-751001,
Email: wrsec.or@nic.in

(Respondent No. 3)

Additional Chief Secretary,

Forest, Environment and Climate Change Department,
Government of Odisha, Kharvel Bhawan,
Bhubaneswar, Odisha -751001,
Email : fesec.or@nic.in

(Respondent No. 4)

Collector & District Magistrate, Jagatsinghpur,

Collectorate Office, AT/PO/Dist - Jagatsinghpur, Odisha - 754103,
Email: dmjagatsinghpur@nic.in

(Respondent No. 5)

Chairman,

Central Ground Water Board,
Bhujal Bhawan, NH-IV, Faridabad-121001,
email: chmn-cgwb@nic.in

(Respondent No. 6)

Regional Director,

Central Ground Water Board, South Eastern
Region, Bhujal Bhawan, Khandagiri Square, Bhubaneswar 751030,
Odisha, email : rdser-cgwb@nic.in

(Respondent No. 7)

Member Secretary,

State Pollution Control Board, A-118,

Unit – VII, Nilakantha Nagar, Bhubaneswar, Odisha - 751012,

Email: member.secy@ospcboard.org**(Respondent No. 8)****Member Secretary,**

State Environment Impact Assessment Authority (SEIAA), Odisha,

At – 5RF-2/1, Acharya Vihar, Unit – 9, – 751002

Email : seiaaorissa@gmail.com**(Respondent No. 9)****Secretary,**

Ministry of Environment, Forests & Climate Change, Govt. Of India,

Indira Paryavaran Bhawan, Jorbagh, New Delhi –110003

Email : secy-moef@nic.in**(Respondent No. 10)****NOTICE**

Whereas the above titled **Original Application No. 70/2026/EZ** (Copy of Application & Order dated 07.04.2026 annexed) is **listed on 26.05.2026** before the Hon'ble National Green Tribunal, Eastern Zone Bench at Finance Centre, 3rd Floor, Block III, Action Area-II, New Town, Kolkata (W.B)-700 161 for your appearance in person or by a pleader duly instructed.

2. Take Notice that in default of your appearance on the date above mentioned the said Application will be heard and determined in your absence.

3. Given under my hand and the seal of this Tribunal, this **23rd April, 2026**.

Note: (For Orders, Cause Lists & Other information, please visit our website: www.greentribunal.gov.in)

**ASSISTANT REGISTRAR**

सहायक पंजीयक / Assistant Registrar

राष्ट्रीय हरित अधिकरण

पूर्वी क्षेत्रीय न्यायपीठ, कोलकाता

NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.70/2026/EZ

Dillip Kumar Samantray

Applicant

Versus

JSW Utkal Steel Limited and Ors.

Respondents

Date of hearing: 07.04.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicant: Mr. Akhand, Advocate for the applicant (through VC).

ORDER

1. The applicant has filed the present application under Section 14 read with Section 18 (1) and (2) of the National Green Tribunal Act, 2010 seeking following reliefs:-

“

- (i) *Directing to constitute of a joint committee of District Collector, Jagatsinghpur; Competent Officials of CGWB, Delhi of South Eastern Regional office at Bhubaneswar, SPCB, Odisha deems fit to inquiry and submit its reports before the Tribunal.*
- (ii) *Direct Collector-District Magistrate, Jagatsinghpur to take enforcement measures like cancellation of NOC, sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate condition and taking action for imposition of Environment compensation.*
- (iii) *Direct MoEF, Govt. of India to initiate process against the company for cancellation of the EC issued in favour of the company as the industry violated specific condition of not to abstract ground water.*
- (iv) *Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and willful dereliction of duties causing damage to environment.*
- (v) *Impose Fine and Environment Compensation upon the Company as there is irreparable loss to the environment and huge loss to ground water reserve in the area.*

(vi) *Pass any other order or direction that this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.*"

2. The applicant has submitted that respondent no. 1-M/s. JSW Utkal Steel Limited is setting up of a Greenfield Integrated Steel Plant of capacity 13.2 MTPA Crude Steel with 10 MTPA Cement grinding unit and 900 MW Captive Power Plant, located at Polanga, Bayanala Kandha, Gobindapur, Dhinkia, Nuagaon and Jatadhara Villages, Ersama Tehsil, Jagatsinghpur District, Odisha. The Environment Clearance (EC) was granted to M/s. JSW Utkal Steel Limited by the MoEF&CC vide letter No. J-11011/524/2017IA.II (I) dated 11.04.2022 for setting up of a Greenfield Integrated Steel Plant of capacity 13.2 MTPA crude steel with 10 MTPA Cement grinding unit and 900 MW Captive Plant Near Paradeep Jagatsinghpur district, Odisha. Pursuant to the Order passed by this Tribunal the EC was re-validated with some additional conditions and new EC was granted on 15.09.2023. In the EC, the first additional condition is that "223200 KLD water shall be sourced from upstream of Jobra barrage at Mahanadi river, 87 km from the site. No ground water shall be abstracted." In violation to this vital condition put forth in the EC, M/s. JSW Utkal Steel Limited is now engaged in digging hundreds of the borewell in the project area which spread over 4,004 acres of land of which 437.68 acres is private land, and 3566.342 acres is Government land (2958.79 acres forest land and 607.53 acres non-forest government land) and abstracting ground water for its project works. The land for the project lies in 8 villages of three Gram Panchayats. Abstracting ground water indiscriminately has a serious impact over the ground water level of the area and also on environment. The EC may be cancelled as the condition of not abstracting ground water is violated by M/s. JSW Utkal Steel Limited.

3. The applicant came to know through RTI replies provided by the Central Ground Water Board (CGWB), Bhubaneswar that "M/s JSW Utkal

Steel Limited has obtained 2 NOC's from CGWA. First NOC has been issued on 25.03.2025 for 3 tubewells and second NOC has been issued on 23.12.2025 for 2 tubewells for five years. However, M/s. JSW Utkal Steel Limited have already dug hundreds of tubewells inside the project area violating EC conditions. Further, the CGWA without going through the EC provided NOC for 5 tubewells, which is illegal. NOC conditions have not been complied by M/s. JSW Utkal Steel Limited. Tamper proof digital water flow meters have not been installed. Observation well(piezometers) for ground water level monitoring has not been constructed.

4. The applicant made representations dated 27.01.2026 to the concerned authorities but no action has been taken on the same.

5. We have heard learned Counsel for the applicant and gone through the materials on record.

6. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

7. In view of the above, notice of the application along with copies of the documents attached with the same is ordered to be issued to the respondents.

8. Responses by the respondents may be filed within one month.

9. List on 26.05.2026 for further hearing.

Arun Kumar Tyagi, JM

Ishwar Singh, EM

April 7th, 2026
Original Application No.70/2026/EZ
SN

Shreya Singh

From: Shreya Singh
Sent: 01 May 2026 15:32
To: Akhand.; Chief Odisha; Water Orissa; Secretary-Env; dm-jagat; Pradeep Kumar Agrawal; Bikram Kumar Sahoo; membersecretary; seiaaorissa@gmail.com; seiaaodisha; Mr Tanmay Kumar
Cc: Nandini Khaitan
Subject: Service of IA in OA 70 of 2026 (EZ)
Attachments: IA for Adjournment_final.pdf

Madam/Sir

Please see attached the IA along with all annexures in OA 70 of 2026 (EZ).

Kindly acknowledge receipt.

Thanking you
Shreya Singh
Advocate for the Applicant/Respondent No.1